

In The Central Administrative Tribunal, Jaipur Bench, Jaipur

OA/TA/MP, No. 215 /1993

S. D. Sharma

Versus UOD

OK

Date of Order

Orders

This is an OA filed by the applicant through his counsel up 18 of the A.T. Act, 1985 against order dated 1-4-93 regarding Reversion from the post of Section Supervisor.

This is a D.B. case and pertains to the jurisdiction of Jaipur Bench. On scrutiny it has the following defects: -

I undertake to submit enclosure No. 6 of Rs. 5/- for Rs. 5/-

- (i) Envelopes and P.F. for Rs. 5/- not given.
- (ii) Vakalatnama is without the required stamp and Ticked.

So. (S) JV

2/13/94

13.4.93.

Mr. P.V. Calla - Counsel for the applicant.

Register & Put up in Court for admission on

Today as per Court orders

Subin

REGISTRAR
C.A.T., JAIPUR

C. A. T. Bench, JAIPUR

Date of Order	Orders
13.4.93.	Mr. P. V. Calla, counsel for applicant. Mr. Calla could not produce the Rules and as such, he went to withdraw the petition with liberty to file a fresh petition making reference of the Rules and the Circulars, if any, in the O.A. The O.A. is accordingly dismissed as withdrawn with liberty to file a fresh O.A. The extra copies ^{of the O.A.} may be returned to Mr. Calla. <i>B. B. Mahajan</i> (B. B. Mahajan) A.M. <i>D. L. Mehta</i> (D. L. Mehta) V. C.
	Copy sent to app^le vide <u>2701 & 2702</u> Date <u>20-4-93</u>